

SECTION-II-B
IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 5944 OF 2015

PADMANABHA RAJU S ...Petitioner
VERSUS
STATE OF KERALA ...Respondent

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 31.07.2015, when the Hon'ble Court was pleased to pass the following order:

"Heard learned counsel for the petitioner and perused the relevant material.

Exemption from filing O.T. is granted.

Issue notice.

In the meanwhile, while the order of the High Court with regard to grant of bail shall remain in force, the part of the order with regard to deposit of Rs. 8,00,000/- (Rupees Eight Lakhs) shall remain suspended."

Accordingly, Show Cause Notice returnable on 28.09.2015 was issued to sole respondent/ State of Kerala through Regd. A.D. Post.

It is further submitted that Ms. Liz mathew, Advocate has filed Vakalatnama/Appearance on behalf of Sole Respondent/State of Kerala.

Service of show cause notice is complete.

The matter is listed before the Hon'ble Court with this office report.

DATED this the 2nd day of November, 2015.

ASSISTANT REGISTRAR

Copy to:

1. Ms. Meena C. R., Advocate
2. Ms. Liz mathew, Advocate

ASSISTANT REGISTRAR